

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016

FOR THE ATTENTION OF THE STAKEHOLDERS OF A R Coating Solutions India Private Limited

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	A R Coating Solutions India Private Limited
2.	Date of incorporation of corporate debtor	12/10/2012
3.	Authority under which corporate debtor is incorporated / Registered	Registrar of Companies, Maharashtra, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52100MH2012PTC236758
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office as per MCA Records: Office No.402, B-Wing, Sector-15, Plot No.53, Brahma Shopping Complex, CBD Belapur Navi Mumbai Thane, Maharashtra-400614
6.	Date of closure of Insolvency Resolution Process	17.03.2020
7.	Liquidation commencement date of corporate debtor	21.05.2024
8.	Name and registration number of the insolvency professional acting as liquidator	Name: Hemantprakash Shyamsunder Jain Registration No.: IBBI/IPA-001/IP-P00883/2017-2018/11480
9.	Address and e-mail of the liquidator, as registered with the Board	Mr. Hemantprakash Shyamsunder Jain 7 Jyotikapark Society, Near Police Commissioner office, Shahibaug Road, Ahmedabad 380004 Email: hpsjca@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	501, Aalin Complex, Nr. Rambha Complex, Opp. Gujarat Vidyapith, Ashram Rd, Ahmedabad, 380014. Email: liq.arcoating@gmail.com
11.	Last date for submission of claims	19.06.2024

Notice is hereby given that the National Company Law Tribunal (*Mumbai Bench*) has ordered the commencement of liquidation of the A R Coating Solutions India Private Limited on 21st May, 2024.

The stakeholders of [A R Coating Solutions India Private Limited] are hereby called upon to submit their claims with proof on or before **19th June, 2024** to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claim during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the insolvency and Bankruptcy board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 23.05.2024
Place: Ahmedabad


Hemantprakash Shyamsunder Jain, (Liquidator)
Registration No.: IBBI/IPA-001/IP-P00883/2017-2018/11480

